

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 15th OF JULY, 2024

MISC. CRIMINAL CASE No. 23736 of 2024

BABLI

Versus

THE STATE OF MADHYA PRADESH

Appearance:

(MS. KANISHTHA SINGH SENGAR - ADVOCATE FOR APPLICANT)

(MS. HARSHLATA SONI - G.A./P.L. FOR STATE)

ORDER

1] They are heard and perused the case diary.

2] This is the applicant's first bail application filed under Section 439 of Cr.P.C. as she is implicated in connection with Crime No.216/2024 registered at Police Station Mahakal, District- Ujjain (MP) for offence punishable under Sections 379, 392 and 394 of IPC. The applicant is in custody since 29.04.2024.

3] The allegation against the applicant is that she was also involved in the aforesaid case wherein a woman was robbed of her gold chain.

4] Counsel for the applicant has submitted that the incident is said to have taken place in the crowded area of Mahakal temple and only a small cutter has been seized from the present applicant. It is also submitted that there are no criminal antecedent.

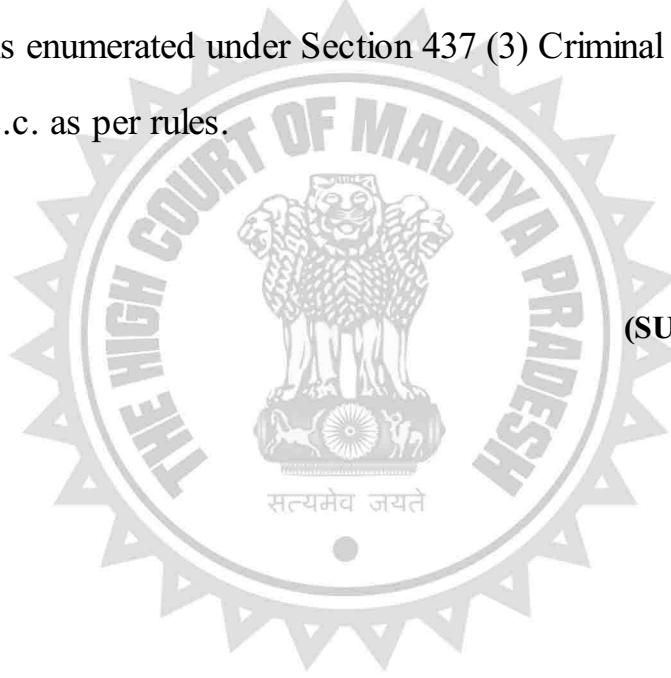
5] Counsel for the respondent/State, on the other hand, has opposed the prayer, however, it is not denied that the gold chain has been recovered at the instance of co-accused Seema Bai.

6] On due consideration of submissions and on perusal of the case diary, this Court is inclined to allow the present application.

7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is hereby **allowed**. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand)** with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

C.c. as per rules.

Pankaj



(SUBODH ABHYANKAR)
JUDGE